<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 230 OF 2016

Dated: 17th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

TANGEDCO	Vs			Appellant(s)
Central Electricity Regulatory Comm		-		Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. Vallinayagam	n	
Counsel for the Respondent(s)	:	Mr. M.G. Ramachar Ms. Poorva Saigal Mr. Shubham Arya f		

<u>ORDER</u>

Learned counsel for respondent No.2 seeks three weeks more time to file reply. She may file the same on or before 16.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 31.08.2017 after serving copy on the other side.

List the matter on 19.09.2017.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt